

Open Court
**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

Dated: This the 24th day of September 2019

Original Application No. 330/00950 of 2019

Hon'ble Mr. Justice Bharat Bhushan, Member – J
Hon'ble Ms. Ajanta Dayalan, Member – A

Prasanjeet Biswas, S/o Late P.C. Biswas, R/o D-96, Royal City Shivpuri Road, District Jhansi.

.....Applicant
By Adv: Shri S.M. Ali

V E R S U S

1. Union of India through General Manager, Head Quarter North Central Railway, Allahabad.
2. Chief Personnel Officer, Head Quarter, North Central Railway, Subedarganj, Allahabad.
3. Financial Adviser and Chief Account Officer, Head Quarter, North Central Railway, Allahabad.
4. Senior Divisional Finance Manager, North Central Railway, Jhansi.

.....Respondents
By Adv : Shri S.M. Mishra

O R D E R
By Hon'ble Mr. Justice Bharat Bhushan, Member- J

Heard Shri S.M. Ali, learned counsel for the applicant and Shri Shiv Kumar brief holder of Shri S.M. Mishra, learned counsel for the respondents.

2. Brief facts of the case are that the applicant was appointed on the post of Junior Account Assistant on 20.02.2003. The applicant was promoted to the post of Section Officer in P.B. 9300 – 34800 + G.P. 4800/- w.e.f. 25.12.2005. The applicant submitted that the respondents have wrongly fixed his basic pay as Rs. 15640/- instead of entry basic pay as Rs. 18150/-. He has also submitted that he has filed a representation dated 15.10.2018 (Annexure A-5), which has not been decided by the respondents.

3. Applicant's counsel submitted that the applicant will be satisfied if a direction is given to the competent authority amongst the respondents to

consider and dispose of the pending representation of the applicant dated 15.10.2018 (Annexure A-5) within a stipulated period of time.

3. Learned counsel for the respondents has not raised any objection for the same.

4. In view of the above submission made by the applicant's counsel, we direct the competent authority amongst the respondents to consider and decide the representation of the applicant dated 15.10.2018 (Annexure A-5) in the light of Railway Board's Circular dated 12.10.2018, by passing reasoned and speaking order within a period of 06 months from the date of receipt of a certified copy of this order and communicate the outcome of the same to the applicant. It is made clear that we have not gone into the merit of the case.

5. In view of the above direction, the OA is disposed of. No costs.

(Ajanta Dayalan)
Member – A

/pc/

(Justice Bharat Bhushan)
Member – J